

vested interest, although the officials who happen to be affected by decisions are in favour of joining the said Sewa and the Department is reported to have arrived at the decision of not joining the Sewa during the emergency without consulting the employees concerned and without showing the least consideration for their legitimate interest; and

(b) if so, the reasons for this decision and the steps contemplated to be taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) The matter is still under consideration.

(b) Does not arise.

**Loan asked for by Government of Maharashtra from L.I.C. for Rural Piped Water Supply Schemes**

4913. SHRI ANNASAHEB GOTKHINDE : Will the Minister of FINANCE be pleased to state;

(a) whether the Government of Maharashtra has approached the Life Insurance Corporation of India, in the month of August 1977 for grant of loan in all 584 Rural Piped Water Supply Schemes costing Rs. 1872 lakhs;

(b) the loan requirements of the State Government in this behalf;

(c) whether the progress of these schemes mainly depends on the early clearance of the loan proposals by the Corporation; and

(d) the reaction of Government to the said demands?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Yes, Sir. The total cost of these 584 schemes is expected to be Rs. 3108 lakhs.

(b) A sum of Rs. 936 lakhs as loans has been requested for by the State Government during the current year on these schemes. The total loan requirement for these schemes is expected to be Rs. 1554 lakhs.

(c) and (d). During the current year L. I. C. has made a budgetary provision of Rs. 800 lakhs for water supply and sewerage schemes in the State of Maharashtra. Out of the provision of Rs. 800

lakhs, a sum of Rs. 449 lakhs has already been disbursed and the proposals for disbursement of loan amounting to nearly Rs. 150 lakhs for the continuing schemes have already been received. L.I.C. proposes to spend the balance of Rs. 200 lakhs on new schemes for which it has already requested the state government to furnish the requisite information.

While sanctioning loans for the continuing and new schemes L.I.C. gives preference for the continuing schemes where L.I.C. has already granted loans in the past so that the progress of the continuing schemes is not affected and the schemes are completed as per schedule.

**Supersession of Elected Board of Management of State level Organisation of Cooperative Societies**

4914. CHAUDHURY BRAHM PRAKASH: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that there has been wide supersession of elected board of management of state level organisation of cooperative societies;

(b) the number of cooperative societies superseded during the last three years;

(c) the reasons for their supersession; and

(d) the effects of such supersession on the growth and working of such societies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) to (d). The information is being collected from the State Governments and Union Territories and will be laid on the Table of the House.

**गंगटोक (सिक्किम) में झसेनिक हवाई  
झड़े का निर्माण**

4915. श्री राघवजी : क्या पर्यटन और वाणर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सिक्किम में एक भी हवाई झड़ा नहीं है;